SUPREME COURT OF INDIA ADMN. MATERIAL BRANCH TILAK MARG, NEW DELHI - 110001

F.No. 4/LCD board/2020-21/SCI(AM) Dated: 28/01/ 2021

Last date for submission of Tender is 18/02/2021 at counter no. 17 (R&I). For any query, please contact at Counter No. 26

NOTICE INVITING TENDERS FOR AWARDING OF RATE CONTRACT FOR CAMC OF LCD TVs WITH CONNECTED PCs AND LED TVs WITH DEDICATED RESIDENT ENGINEER

Sealed tenders are invited from Delhi-NCR based dealers for entering into Comprehensive Annual Maintenance Contract (CAMC) alongwith dedicated resident engineer **for a period of two years** in respect of maintenance of LCD and LED Televisions (TVs) of different sizes and make with connected PC and Internet facility) for displaying the item numbers of cases taken up in this Hon'ble Court as well as in the High Court of Delhi alternatively through internet and for video conferencing purpose. The aforesaid LCD and LED (TVs) are installed in the residential office of Hon'ble Judge, Supreme Court Guest House, Registry of Supreme Court as well as in the Lawyers' Chambers. The year, quantity,location, size and make of the aforesaid mentioned LCD and LED (TVs) are as under:

S.No.	Description (Type of Panel / Monitor)	Manufacturer	Size (in Inch)	Quantity Nos.	Year
Instal the ite	for displaying				
1	LCD with connected PC*	Philips	32"	04	2008
2	LCD with connected PC*	LG	32"	01	2012
3	LCD with connected PC*	LG	42"	01	2012
4	LCD with connected PC*	Philips	52"	03	2008
5	* HCL PC Intel Core 2 Duo e2.4 GHz, RAM DDR-II 1GB, Chipset Intel 945, Optical Drive DVD	*	<u>-</u>	09	2008



14	LED	Samsung	40"	02	2010
-	l			00	2018
	LED	Sony	50"	01	2019
13	LED	Sony	43"	04	2019
Instal	lled at Supreme Court Guest House	e as a Television			· * ·
12	LED	Samsung	65"	04	2020
Instal	lled at Registry of Supreme Court f	for Video Confer	encing purp	ose.	
11	LED	Samsung	85"	01	2020
Instal	led at residential office of Hon'ble .	Judge for Video			
10	LED	Samsung	32"	01	2016
)	LED	Samsung	32"	04	2014
3	LED	Samsung	50"	02	2016
,	LED	Samsung	50"	01	2014
	LED	Samsung	50"	01	2013
nstalle	ed at Registry of Supreme Court fo	or displaying the	item numb		2012
				+ 9 PCs	c .
		TVs with its conn	ected PCs	9 TV	
a	and Keyboard		i i	- 1011	
Α.	USB, OS- Windows, Graphics Accelerator- nVidia with Mouse				
	Windless (Mi-Fi) on slot unough		7 ,		
۱ –	ar pand Bluetooth Illegiated,				
V	Combo, HDD 80 GB SATA, LAN- DN Board, Bluetooth Integrated, Wireless (Wi-Fi) on slot through USB, OS- Windows, Graphics				

The aforesaid complete 9 LCD TVs with connected Pcs + 21 LED TVs alongwith its systems are to be maintained on the spot itself, as and when complaint is made about defective LCD and LED (TVs), PCs & their Internet connectivity etc.



Interested parties, if so desire, may contact Branch Officer, Admn.Material (Maintenance) on telephone no. 011-23111483 or personally visit at Reception Counter No. 26 for any clarification on any working day between 10.30 A.M. and 4.00 P.M. (except Saturday / Sunday / Holidays) or through email at boamsupremecourt.sc@nic.in.

A. TENDER

- 1. Two separate sealed envelopes should be used for submitting (a) Earnet Money and (b) Tender Documents superscribing (a) Earnest Money for CAMC of LCD and LED (TVs) with resident engineer and (b) Tender Document for CAMC of LCD and LED (TVs) with resident engineer on the cover of the respective envelope.
- 2. If all the envelopes are kept inside a single envelope, it should be specifically mentioned on the cover of the envelope about its contents. Every page must be signed and stamped by the authorized official of the quoting firm, failing which it is liable to be rejected.
- 3. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned or at R & I, Counter No. 17. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the said Messenger so that he/she could show the same along with his/her own identity proof to the Reception Officer at Reception Counter for issuance of entry pass.
- 4. The tenderer is expected to examine all the instructions, Proforma's terms & conditions and specifications in the tenderer documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
- 5. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday then next working day of the Registry will be treated as due date of tender.



B. TERMS AND CONDITIONS

- 6. The Tenderers are required to quote their lowest rates for the Comprehensive Annual Maintenance Contract (inclusive all the spare parts) of 9 nos. of LCD TVs with connected PCs with internet connectivity + 21 nos. LED TVs (as per Annexure 'A'), including a dedicated resident engineer at Supreme Court of India.
- 7. The rates should be valid for a minimum period of 60 days from the date of opening of tenders. The tenderer shall not be entitled during the said 60 days to revoke or cancel its tender or to vary the tender or any terms thereof.
- 8. The Registry is not bound to accept the lowest tender and reserves the right to reject or accept any or all the tenders, partly or completely, at any time, without assigning any reason thereof.
- 9. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action will be taken which may include confiscation of Earnest Money Deposit or/and also debarring the tenderer from future participation.
- 10. The Registry will deal with the tenderer directly and no middle-men/ agents/ commission agents etc., should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person, organization or otherwise.

- 12. The Registry reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tenders and accept or reject any or all tenders wholly or partly without assigning any reason thereof.
- 13. The tenderer shall give an undertaking (as per Annexure 'B') that the firm/Partners/Director/Proprietor has not been blacklisted and their business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/terminated on the account of poor performance.
- 14. The tenderer should have a well established workshop/ infrastructure/ manpower and possess experience including in the Government Offices.
- 15. The tenderer should submit proof of his/her domicile in Delhi-NCR along with address of the office.
- 16. The tenderer should specifically state whether rates are inclusive of GST (as applicable), if not it will be deemed that rates are inclusive of GST.
- 17. All the pages of tender documents submitted therein must be duly signed and stamped, failing which the offer shall be liable for rejection.
- 18. The Registry is not bound to accept the rates submitted by the lowest tenderer.
- 19. **Earnest Money Deposit** The tenderers are required to send their rates along with Demand Draft of Rs. 20,000/- (Rupees Twenty Thousand only) drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" as Earnest Money Deposit. (Name of the firm, telephone no. and address may be indicated on the reverse side of the Demand Draft).
- 20. Earnest Money Deposited by the tenderers would be returned to the unsuccessful tenderers by way of RTGS/NEFT or cheque after the contract has been finally awarded to the

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successful tenderer. A copy of Tenderers' cancelled cheque is required to facilitate refund of EMD amount.

- 21. **Resident Engineer -** The tenderer will be required to depute an Engineer on permanent basis in the Supreme Court on all working days from 10.00 A.M to 5.00 P.M. (Monday to Friday) and from 10.00 A.M to 1.00 P.M. (on Saturdays) from the date of awarding the CAMC. The said Engineer should have his / her own Mobile Phone and complete knowledge of the LCD and LED (TVs) along with their PCs and network connectivity maintenance with at least 3 Years' Experience.
 - (a) Payment of the Resident Engineer shall be made on quarterly basis subject to the satisfactory report received from the Computer Cell of this Registry.
 - (b) The Resident engineer shall be available during working hours of the Registry and in case of emergency, the Resident Engineer shall have to attend to the complaints even during holidays of this Registry, the Resident Engineer shall also has to stay, until the reported problem is resolved.
 - (c) Attendance of the Resident Engineer will be maintained by the Computer Cell of this Registry. In absence of the permanent deputed Resident Engineer, alternative arrangement shall have to be made by the successful bidder.
 - (d) The tenderer shall comply with all relevant and existing Labour Legislation and Acts, such as, Minimum Wages Act, contract Labour (Regulation & Abolition) Act, Workmen's Compensation Act, Payment of Wages Act, Provident Fund, ESI Act etc., as applicable.
 - (e) The Registry shall have no liability, financial or otherwise for any harm/damage/injury incurred by the personnel deployed by the successful tenderer in the course of performing the work.
 - (f) Any loss or damage caused to any of the Registry's item by the successful tenderer while doing/performing the job will be recovered from the successful tenderer and the decision of the Registry in this regard will be final and unassailable.
 - (g) In order to ensure prompt services apart from above permanently deputed

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Engineer, the tenderer should have sufficient number of additional equally experienced and qualified staff as above to ensure immediate attending to complaints by qualified person, preferably within an hour, as and when required if the Resident Engineer will not be able to attend and set right the complaints on the same day.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

- 22. The successful tenderer shall have to deposit performance security @ 10% of total amount of the annual contract value by way of Bank Guarantee drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" after adjusting EMD of Rs. 20,000/- already deposited along with tender. The Bank Guarantee will be released two months after satisfactory completion of contractual period or payment of the last CAMC bill, whichever is later.
- 23. The successful tenderer will keep record for attending to the complaints mentioning date and time of receiving complaint and attending satisfactorily the said complaint. In case the complaint is not attended immediately, a penalty as deemed fit by the Competent Authority per day will be imposed on the tenderer till the same is set right. The Registry also reserves the right to terminate the services in case of deficiency of service and to entrust the award to a new service provider and the loss so caused will be recovered from the earlier service provider.
- 24. The payment of CAMC with dedicated resident engineer will be made on quarterly basis after receiving satisfactory working report from the Computer Cell of this Registry. If the same is not found satisfactory, the firm will have to do the job again at its own cost. The decision of the Registry in this regard will be final and unassailable and binding on the tenderer.
- 25. The successful tenderer will have to abide by terms and conditions as may be fixed from time to time by the Registrar (Admn.), Supreme Court of India, New Delhi.

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D. PENALTIES

- 26. If services is not made in time and the Registry is forced to procure services from open market at higher rates, the loss sustained will be deducted from the Performance Security of the tenderer or the tenderer will have to make payment of the loss caused to the Registry because of the price difference or the loss sustained will be deducted from the bill.
- 27. Irrespective of the fact whether the Registry gets the job done from the outside, a penalty of 1% of total cost of delayed job per hour subject to 10% of maximum will be deducted from the bill in respect of the jobs which are not done within the stipulated period. The same will not be charged if the standby arrangement is made during the prolonged repair period.
- 28. During the subsistence of contract, in case of breach of any conditions or deficiency in service, the Registry shall have a right to terminate the contract and to entrust the work to another contractor. The loss, if any, sustained by the Registry on that account will be recovered from the tenderer.
- 29. The Registry reserves the right to terminate the contract at any time during the subsistence of contract, in case of breach of any conditions, or deficiency in service, and to entrust the work to another dealer/vendor and to recover the loss, if any sustained by the Registry from the tenderer.
- 30. Any loss/damage sustained to the Registry's items will be recovered from the successful tenderer.
- 31. The performance security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein or if the work is found unsatisfactory/ not as per specifications.



E. INVITATION OF TENDER

Interested parties may send their sealed tenders in **two separate sealed envelopes** superscribing **(a)** Earnest Money for CAMC of LCD and LED (TVs) with resident engineer and **(b)** Tender Document for CAMC of LCD and LED (TVs) with resident engineer on the cover of the respective envelopes. **If the above mentioned envelopes are kept inside a single envelope**, it should be specifically mentioned on the cover of the envelope about its contents as at S.No. (a) and (b) above.

Envelopes should be addressed to Additional Registrar (AM), Supreme Court of India, New Delhi, so as to reach on or before 18/02/ 2021 upto 03:00 PM at Counter no. 17 of this Registry, which may be opened on the same day i.e. 18/02/ 2021 at 03:30 PM in the Registry, by a Committee of Officers constituted for the purpose in the presence of the tenderers or their authorized representatives who may wish to remain present.

The tender received after due date and/or time and/or without EMD will not be entertained. In the first instance, envelopes containing Earnest Money will be opened and thereafter, the envelopes containing tender documents will be opened.

(Anil Kumar Sharma) Additional Registrar (AM) 28/01/2021

Encls: Annexures -'A' & 'B'

SUPREME COURT OF INDIA (ADMN. MATERIALS)

LAST DATE OF TENDER: 18/02/2021

PROFORMA

Proforma to be filled by the Tenderer with Reference to Notice Inviting Tenders for Comprehensive Annual Maintenance Contract (CAMC) alongwith dedicated resident engineer for a period of two years in respect of maintenance of LCD and LED Televisions (TVs) of different sizes and make with connected PCs and Internet facility) for displaying the item numbers of cases taken up in this Hon'ble Court as well as in the High Court of Delhi alternatively through internet and for video conferencing purpose.

1. Name of the tenderer with address

2. Name of the contact person with Telephone/Mobile No./Fax No./e-mail ID

3. PAN number (Copy to be attached)

GST Registration Number (Copy to be attached)

5. Rates of **Comprehensive AMC with dedicated resident engineer** as per details below:-

S.N o.	Description (Type of Panel / Monitor)	Manufa cturer	Size (in Inch)	Quantity Nos.	Year	CAMC Rate including dedicated resident engineer Rs. (Per Annum)	GST percentage
1	LCD with connected PC*	Philips	32"	04	2008		
2	LCD with connected PC*	LG	32"	01	2012		
3	LCD with connected PC*	LG	42"	01	2012		



	LCD with connected PC*	Philips	52"	03	2008	
5	* HCL Intel Core 2 DUO PC with Mouse and Keyboard	-	-	09	2008	
6	LED	Samsung	50"	01	2013	
7	LED	Samsung	50"	01	2014	
8	LED	Samsung	50"	02	2016	
9	LED	Samsung	32"	04	2014	
10	LED	Samsung	32"	01	2016	
11	LED	Samsung	85"	01	2020	
12	LED	Samsung	65"	04	2020	
13	LED	Sony	43"	04	2019	
14	LED	Sony	50"	01	2019	
15		Samsung		02	2018	
	Total CAMC I	Rate includ	ing dedica		nt engineer er Annum)	

6.	Whether CAMC rates are inclusive of GST	:	
7.	Whether CAMC rates are inclusive of cost of dedicated resident engineer	:	
8.	Whether all the terms & conditions of NIT are acceptable: Yes /No	:	
9.	Whether EMD enclosed Yes/No, If Yes	: DD No	Dt
		Bank Name:	



10. Annual turnover during last three years (enclose audited balance sheet for 3 years)

11. Details of important Clients

Signature with date and stamp

ANNEXURE 'B'

<u>UNDERTAKING</u>

I/ We undertake that the **Firm/Partner(s)/Director(s)/Proprietor(s)** has/have not been blacklisted and our business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/terminated on the account of poor performance.

Signature of the authorised signatory of the firm/ company/ organisation/ with date and rubber stamp of the tenderer.